

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 733 OF 2018 IN
DFR NO. 1480 OF 2018

Dated : 12th October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Madhya Pradesh Power Management Company Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Ashish Anand Bernard
Mr. Paramhans

Counsel for the Respondent(s) : Mr. Mahip Singh for R-4
Mr. Alok Shankar for R-8

ORDER
IA NOS. 733 OF 2018 – (Appl. For Condonation of Delay)

The learned counsel appearing for the Respondent No.4 prays for two weeks' time to file the reply in the instant IA.

Submission made by the learned counsel appearing for the Respondent No.4, as stated above, is placed on record.

The learned counsel appearing for the Respondent No.4 is permitted to file the reply in the instant IA by 29.10.2018, after duly serving copy on the other side.

List this matter on **29.10.2018**, at the request of the learned counsel appearing for the Respondent No.4.

(S. D. Dubey)
Technical Member
Pr/js

(Justice N. K. Patil)
Judicial Member